

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 248/MP/2024

Subject : Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.2.2024 raised by Vedanjay Power Private Limited for an amount of Rs.3,42,23,606/- along with Late Payment Charges, if any.

Petitioner : Osmanabad Solar Energy Limited (OSEL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, OSEL
Shri Yashaswi Kant, Advocate, OSEL
Ms. Priyanka Vyas, Advocate, OSEL
Shri Sourav Roy, Advocate, NVVNL
Ms. Alchi Thapliyal, Advocate, NVVNL
Shri Harsh Anand, Advocate, NVVNL

Record of Proceedings

At the outset, due to a paucity of time, the matter could not be taken up for the hearing and was accordingly adjourned.

2. As the matter was being adjourned due to a paucity of time, the Commission deemed it appropriate to permit the Respondents, VPPL and MSEDCL, an opportunity to file their replies in the matter, if any, within three weeks, with a copy on the Petitioner, who may file its rejoinder, if any, within three weeks thereafter. In addition, the Petitioner was also permitted to effect *dasti* service of this Record of Proceedings on the Respondents, VPPL and MSEDCL.

3. The Petition will be listed for a hearing on **27.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

